

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 372 of 98
(OA 1073 of 97)

present : Hon'ble Mr.D.Purkayastha, Judicial Member

A. K. ROYCHOWDHURY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Dutta, counsel

For the respondents: Mr.C.Samaddar, counsel

Heard on : 3.9.98

Order on : 3.9.98

O R D E R

Heard the 1d. counsel appearing for the applicant. He prays submits that the OA was dismissed for default on 22.7.98. On that date he could not attend the Court due to serious illness of his daughter and as such the case was heard *ex parte* and dismissed for default on that date. The 1d. counsel for the respondents opposes the application. The reason stated in the paragraph 6 of the application constitute sufficient cause for restoration. Accordingly the application is restored after setting aside the order dated 22.7.98 and the matter be listed for hearing before the Single Bench on 16.9.98. MA is accordingly disposed of.

(D.PURKAYASTHA)
MEMBER (J)